

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/GT/2020

Subject Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

Petition No. 376/GT/2020

Subject Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

Petitioner Pragati Power Corporation Limited

Respondents BSES Yamuna Power Limited & 6 others

Date of Hearing **6.1.2023**

Coram Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present Shri Sahil Sood, Advocate, PPCL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL
Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

The Petitions were called out for virtual hearing.

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2. At the outset, the learned counsel for the Respondent BRPL sought time to file its reply and prayed that the matter may be listed for hearing on any convenient date as may be notified by the Commission. The learned counsel for the Petitioner prayed that it may be granted some time to file its rejoinder to the replies of the Respondents BRPL and PSPCL.

Petition No.376/GT/2020

3. The learned counsel for the Respondent, TPDDL prayed for time to file its reply in the matter and accordingly sought adjournment of the hearing.



4. The Commission, after considering the submissions of the parties, and as last chance, adjourned the hearing. The Commission also directed the Petitioner to furnish the following additional information, by **31.1.2023**, after serving copy to the Respondents:

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- (i) *Item wise details of discharge of liabilities for each year of the control period duly reconciled with the Audited Accounts and matched with Form 9A and Form 18;*
- (ii) *Duly filled Form 11 i.e., calculation of Depreciation mentioning asset wise Gross block and Depreciation calculation as prescribed in the format;*
- (iii) *Revised Form 9A showing the details of item-wise additional capitalization claimed during period 2014-19 and also indicating the relevant regulations, under which the same is claimed;*
- (iv) *Item wise details of Capital spares claimed in Form 17.*

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- (i) *Details of actual liabilities discharged during FY 2019-20, FY 2020-21 and FY 2021-22 (till date).*
- (ii) *Revised Form 9A showing the details of item-wise additional capitalization claimed during 2019-24 period and also indicating the relevant regulations, under which the same is claimed;*

5. The Respondents permitted to file their replies, on or before **14.2.2023**, after serving copy to the Petitioner, who may file rejoinder, if any, by **28.2.2023**. The parties shall ensure the completion of their submissions, in these matters, within the due dates mentioned and no extension of time shall be granted for any reason.

6. These petitions shall be listed for hearing on **16.3.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

